

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 507/TT/2014

Subject : Truing up of transmission tariff for 2009-14 and transmission tariff for 2014-19 for tariff period for 400 KV S/C Meramundali-Jeypore Transmission line along with extension of Meramundali and Jeypore Sub-station in Eastern Region.

Date of Hearing : 2.12.2015

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Electricity Board and 5 others

Parties present : Shri Jasbir Singh, PGCIL
Shri Anshul Garg, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri S. S. Raju, PGCIL
Shri S. K. Niranjana, PGCIL
Shri M. M. Mondal, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Shashi Bhusan, PGCIL
Shri J. Mazumder, PGCIL
Shri R. Prasad, PGCIL
Shri Sunil Kumar, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 2009-14 and transmission tariff for 2014-19 for tariff period for 400 KV S/C Meramundali-Jeypore Transmission line along with extension of Meramundali and Jeypore Sub-station in Eastern Region. The assets were commissioned on 1.6.2004;
- b) The transmission charges for 400 KV S/C Meramundali-Jeypore Transmission line along with extension of Meramundali and Jeypore Sub-station in Eastern Region for 2009-14 tariff period were approved by the Commission vide order dated 15.3.2011 in Petition No.185/2010; and
- c) Actual additional capital expenditure claimed is ₹140.44 lakh in 2013-14 pertaining to tower strengthening works under Regulation 9(2)(v) of 2009



Tariff Regulation as against approved amount of ₹320.82 lakh in 2011-12. Additional capitalization claimed for 2014-15 is ₹89.73 lakh on account of balance and retention payment for sub-station against final bill and price variation.

2. In response to the query of the Commission regarding balance and retention payments made in 2009-14, the representative of the petitioner submitted that all balance and retention payments were already approved by the Commission and ₹89.73 lakh incurred in 2014-15 was on account of balance and retention payments which was approved in original project cost.

3. The Commission directed the petitioner to submit the details/bifurcation of the additional capitalization and the details of price variation by 9.12.2015. The Commission further observed that in case the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

